

DIVISION BENCH

ITEM NO.106

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.266/2021 IN CP (IB) No.423/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	SPARTAN ENGINEERING INDUSTRIES PVT LTD V/S NOBLE BUILDTECH LLP
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ujjawal Satsangi, Adv. : *For Operational Creditor*

Ms. Babita Jain, with Sh. Govind Bhardwaj, Adv. : *For the Corporate Debtor*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the Operational Creditor states that the reply has been received from the Corporate Debtor only two days back, and therefore he seeks a short adjournment for filing rejoinder on behalf of the Operational Creditor.
- 2.** Let the needful be done within a period of two weeks by serving an advance copy to the other side.
- 3.** Let the matter to come up for further hearing on 21st August, 2024.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

12th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*